

are 36 pending Bills and I would earnestly request the Government to take them up in the next Session. The next session should be better planned and these Bills should not be lost sight of, but should be disposed of in the next session. I hope the Government will take care to see that the next session is planned much better and much more efficiently than before.

**Shri Satya Narayan Sinha :** It is true that some of the Bills which have been passed by the Rajya Sabha have not been put through in this House. I would like to point out that the last three or four sessions were so crowded and comparatively more important business was put through. I cannot promise that the Government will put through all these Bills in the next session also. As the House is aware, the next session also is going to be very crowded and very important Bills like the S. R. Bill and the Constitution Amendment Bill are going to be taken up. Government will take up some of the Bills enumerated by my hon. friend. It is only a question of priority and importance of the legislation. As far as the Bills which have been passed by the Rajya Sabha are concerned, we will certainly find time for those Bills which the Government think are very very important. Otherwise, as my hon. friend said, they might lapse.

**Pandit Thakur Das Bhargava (Gurgaon) :** What are we discussing now? The programme was just read out to this House. There is no motion before this House, so far as these Bills referred to by Shri Kamath are concerned.

**Mr. Chairman :** It is a matter of interest to each and every Member of the House; I do not think we are barred by any rule.

**Pandit Thakur Das Bhargava :** I am sorry there is no specific motion in regard to these Bills referred to by Shri Kamath before the House. Only the programme has been read out for the next week. Without a motion, this matter cannot be taken up. It is a very serious matter that my hon. friend has raised. I do not object to it, but there is no motion before the House. All the Members are not here; we did not know that the matter is coming up. Therefore, this matter should not be further discussed. We should proceed to the next business before the House.

**Mr. Chairman :** There is no question of lengthening the discussion on this. The programme was read out and incidentally, the matter was raised. I think the matter should be more properly raised in the Business Advisory Committee. Anyhow, Pandit Thakur Dasji has to lay some report on the Table; let him do so, before we proceed further with this discussion.

## RULES COMMITTEE

### FOURTH REPORT

**Pandit Thakur Das Bhargava :** (Gurgaon) : I beg to lay on the Table of the House, under sub-rule (1) of rule 306 of the Rules of Procedure, a copy of the Fourth Report of the Rules Committee.

## BUSINESS OF THE HOUSE

**Shri Kamath :** The Minister of Parliamentary Affairs said that the Travancore-Cochin State Legislature (Delegation of Powers) Bill would be taken up, if time permits. This morning, when the Speaker was in the Chair, an assurance was given that it would be taken up in this session. Is that correct? If it is not taken up on the 22nd, will it be taken on the next day?

**Shri Satya Narayan Sinha :** I said it would be taken up on the 22nd if time permitted. Otherwise, it would be taken up later. But, I made it perfectly clear that the Bill would be put through in this session. If there is time after the business of the House is finished on the 22nd, then this Bill be taken up. But, if it is not done, it may come later on 28th or the 29th. Certainly that Bill will be put through before we disperse.

**Shri Kamath :** How much time will be allotted for that?

**Mr. Chairman :** The Business Advisory Committee will look into that. Now, we proceed with the motion before the House.

## INDIAN ADOPTION OF CHILDREN BILL—Contd.

**Mr. Chairman :** We shall now proceed further with the Indian Adoption of Children Bill, which was interrupted for making the announcement about the programme for next week.